

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 309 of 2019 &  
IA No. 1524 of 2019**

**Dated : 3<sup>rd</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Madhya Pradesh Power Management Company Ltd. .... Appellant(s)**

**Vs.**

**Damodar Valley Corporation & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashish Anand Bernard  
Mr. Paramhans  
Mr. Prakash Pachori (A.R.)

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubham Arya for R1

**ORDER**

Reply shall be filed within four weeks. Thereafter, rejoinder shall be filed within one week.

List the IA for hearing on **28.11.2019.**

**(Ravindra Kumar Verma)  
Technical Member**

*mk/pk*

**(Justice Manjula Chellur)  
Chairperson**